

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00436/2018

Dated Monday the 26th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

K. Sankar Rao
Vocational Instructor (Retd.)
No. 1137, 75th Street
12th Sector
West K K Nagar
Chennai 600 078.Applicant

By Advocate M/s. S. Retnaswamy

Vs

1. The Director General
Ministry of Skill Development & Entrepreneurship
II Floor, Annexe Building
Shivaji Stadium
Shaheed Bhagat Singh Marg
Connaught Place
New Delhi 110 001.

2. The Director
Advanced Training Institute
Ministry of Skill Development & Entrepreneurship
Directorate General of Employment & Training
CTI Campus, Guindy
Chennai 600 032.Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“a. To direct the respondents to grant 2nd ACP to the applicant in the scale of pay of Rs. 8000-275-13500/- (pre-revised) with effect from 10.10.2008 along with all the consequential benefits.

b. cost of this application”

2. Learned counsel for the applicant submits that the applicant was employed as Vocational Instructor in the respondent Institution and retired w.e.f. 01.11.2011. He made Annexures A1 and A2 representations dated 06.09.2017 and 10.01.2018 seeking second financial upgradation under the ACP Scheme whereas he was granted upgradations under MACP Scheme retrospectively w.e.f. 01.09.2008. The said representations were pending before the respondents for consideration.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to dispose of his Annexure A1 and A2 representations dated 06.09.2017 and 10.01.2018 respectively.

4. Keeping in view of the limited prayer and without going into the substantive merits of the case, I deem it appropriate to direct the

competent authority to consider Annexures A1 and A2 representations dated 06.09.17 and 10.01.18 of the applicant in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
26.03.2018**

AS